

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.110
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Saurabh Kumar Tayal

.....Respondent

Order delivered on 11/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Ms. Uma Chatterjee, Advocate i/b. Ms. Yahya
Batatawala, Advocate

For the Respondent

:None

ORDER

This case has been received by way of transfer from Court No. 2 of this Tribunal which was listed on 12.02.2024. No one appeared on that day as date was earlier given by the Court-2 at 28.02.2024. Therefore, this Tribunal issued notice to the Financial Creditor as well as to the Respondent Guarantor. As per report for the Registry notice was served upon the Financial Creditor. However, notice upon the Personal Guarantor was not served with reported addresses left without instruction.

Today, the Applicant/Financial Creditor is present through learned proxy counsel. None is present for the Respondent Guarantor.

However, it is seen that Respondent Guarantor is represented through learned counsel, Mr. Harmish K Shah whose Vakalatnama is available on record.

Applicant/Financial Creditor counsel is directed to serve the Respondent Guarantor a fresh intimating the next date of hearing to his counsel, Mr. Harmish K Shah by serving the copy of this order.

Re-list on 10.04.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)